FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **HOURS OVERSEAS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**HOURS OVERSEAS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	23rd April, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U52300DL2015PTC279401
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office Address as per the MCA Records**: 136, Badli Village, Near MCD Public School, Badli, Delhi-110042
6.	Insolvency commencement date in respect of corporate debtor	12th August, 2026
7.	Estimated date of closure of insolvency resolution process	8th Feburary, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Dev Vrat Rana **Reg No:** IBBI/IPA-001/IP-P-02567/2021-2022/13936
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 Email Id: cadevrana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address**: Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 **Email Id: cirp.hoursoverseas@gmail.com**
11.	Last date for submission of claims	26th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. **Web link**: https://ibbi.gov.in/home/downloads **Physical Address**: same as above in point no. l0 b. NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **HOURS OVERSEAS PRIVATE LIMITED** on 12th August, 2026.

The creditors of **HOURS OVERSEAS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before 26th August**,** 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dev Vrat Rana
Interim Resolution Professional
In the matter of Hours Overseas Private Limited
Regn. No.:IBBI/IPA-001/IP-P-02567/2021-2022/13936
AFA Validity: 29.01.2026 to 30.06.2027
Reg Address: Shop No. 5, B.S.M Tiraha, Roorkee,
Hari Singh Market, Haridwar, Uttarakhand-247667
Email Id:cadevrana@gmail.com, cirp.hoursoverseas@gmail.com

Date: 15.08.2026
Place: Roorkee

Financial Express Dt. 15-08-2026

SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 14(1) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before **29.08.2026**. The Process shall be concluded on **31.08.2026**. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE

Details of Immovable Property: Flat No. GF-04, Ground Floor, Rear Left Side, are a measuring 540 Sq. Ftie 50.17 Sq. Meters. Built on Residential Plot No. B-44, area measuring 200 Sq. Yards Le. 167. 22 Sq Meters situated in Block-B. "GangaVihar" in the Revenue Estate of Village Sadullabad Pargana and Tehsil Lon. Dist. Ghaziabad, U.P. Bounded as: East-Entry Of Flat parking Road, West-service Lane 10 Ft. North-Flat No. GF-03, South-Vacant Plot. **LOAN NO- DL/GRN/SNPR/A000000258**

1. Mr. DEEPAK DEEPAK (BORROWER) 2. Mrs. MADHU MADHU (CO-BORROWER)
3. Mr. VIKAS VIKAS (CO-BORROWER)

Reserve Price : Rs. 10,00,000/- (Rupees Ten Lakh Only)

Date : 15-08-2026 — **Authorised Officer**
Place : Ghaziabad — **For Hinduja Housing Finance Limited**

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9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 **Email Id:** cadevrana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 **Email Id:** cirp.hoursoverseas@gmail.com
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14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**a.Web link:** https://ibbi.gov.in/home/downloads **Physical Address:** same as above in point no. 10 b.NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the HOURS OVERSEAS PRIVATE LIMITED on 12th August, 2026.

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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dev Vrat Rana
Interim Resolution Professional
In the matter of Hours Overseas Private Limited
Regn. No.:IBBI/IPA-001/IP-P-02567/2021-2022/13936
AFA Validity: 29.01.2026 to 30.06.2027
Reg Address: Shop No. 5, B.S.M Tiraha, Roorkee,
Hari Singh Market, Haridwar, Uttarakhand-247667
Email Id:cadevrana@gmail.com, cirp.hoursoverseas@gmail.com

Date: 15.08.2026
Place: Roorkee

behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:

Tender No.	Brief Description	Qty.	Closing Date
07260319	BOGIE BOLSTER ARRANGEMENT	74 Nos	26.08.26
07260305	WHEEL SET EARTHIONG EQUIPMENT	2999 Nos	28.08.26
07263466	SEALED GLASS UNIT	6600 Nos	03.09.26
19252601	ENHANCE CAPACITY (HT) SCREW COUPLING 60 TONNES	285 Nos	14.09.26
08260851	SITEL PRIMARY CELL	58151 Nos	16.09.26

NOTE: 1. Vendors may visit the IREPS website i.e. **www.ireps.gov.in** for details.
2. No Manual offer will be entertained.

Tender Notice No.: 35 /2026-2027 **Dated: 14.08.2026**

SERVING CUSTOMER WITH A SMILE 2819/2026

INTERNATIONAL SECURITIES LIMITED

CIN- L74899DL1993PLC053034
Regd. Office: STATESMAN HOUSE, 148, BARAKHAMBA ROAD, NEW DELHI 110001
Tel No-011-42284301, E-Mail : info.isl1993@gmail.com, Website : www.internationalsecuritiesltd.com

Statement of Standalone Unaudited Financial Results for the Quarter ended As on June 30, 2026

(Rs. In Lakhs)

	PARTICULARS	Quarter Ended			Year Ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Total income from operations (net)	-216.52	197.79	-103.80	413.18
2	Net Profit for the period (before tax, exceptional and/or extraordinary items)	16.38	-32.60	-35.68	177.02
3	Net Profit for the period before tax (after exceptional and/or extraordinary items)	16.38	-32.60	-35.68	177.02
4	Net Profit for the period after tax (after exceptional and/or extraordinary items)	16.38	-81.11	-35.68	128.51
5	Total Comprehensive Income for the period [Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	16.38	-81.11	-35.68	128.51
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	300.00	300.00	300.00	300.00
7	Reserve (excluding Revaluation Reserves) as shown in the Audited Balnace Sheet of Previous Year	299.26	282.88	118.70	282.88
8	Earnings Per Share (Face value of Rs. 10/- each) (Not Annualised)				
	Basic :	0.55	-2.70	-1.19	4.28
	Diluted :	0.55	-2.70	-1.19	4.28

Note :

a) The above is an extract of the detailed format of standalone results for Quarter ended on June 30, 2026 filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Quarterly financial results are available on Company's Websites www.internationalsecuritiesltd.com and on the website of the Metropolitan Stock Exchange of India Limited i.e. www.msei.in..

b) The above results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors at their meeting held on August 14, 2026 and had undergone a 'Limited Review' by the Statutory Auditor of the Company. The standalone financial results have been prepared in accordance with Indian Accounting Standards (IND-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and relevant amendment rules thereafter.

Place : New Delhi
Date : August 14, 2026

On behalf of the Board of Directors
INTERNATIONAL SECURITIES LIMITED
Sd/-
RAJEEV KUMAR GUPTA
WHOLE TIME DIRECTOR
DIN NO.00039199

earc

Encore Asset Reconstruction Company Private Limited (Encore ARC)

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 (Rules).

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to IDFC First Bank Limited to secure the outstanding dues in the loan account since assigned to the Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC -EOT-001-Trust ("Secured Creditor"), the symbolic possession of which has been taken over by the Authorised Officer (AO) of the Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS"** basis on **07.09.2026** for recovery of Rs. 10,49,662.06 (Rupees Ten Lakhs forty-nine thousand sixty- two rupees six paisa) as on 12.08.2026 and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from Borrower Mr. Sandeep Subhash Sharma, Mr. Subhash Chand Sharma (hereinafter referred as Co-Borrower/Guarantor)

The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is be as under:

Description of Secured Assets	Reserve Price (Rs)	EMD (Rs)
ALL THAT piece and parcel of Plot No.120, measuring 64 sq. yds. Falling in Khewat/Khata No.88/109, Mu. No.13, Kila No.14/2 (5-10), situated at Waka Mauja Palla, Teh & Distt. Faridabad, Haryana-121003. Bounded as under: North: Other Property, South: Plot No.121, East: Other Property, West: 15ft. wide Rasta	23,12,000/-	2,31,200/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., http://www.encorearc.com/

For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no. **9873181249/9218016249** or email at **krishna.kumar@encorearc.com**

Krishna Kumar (Authorised Officer)
Encore Asset Reconstruction Company Pvt. Ltd.
Acting in its capacity as the trustee of EARC -EOT-001-Trust

Date: 12.08.2026
Place: Gurugram

SMC CREDITS LTD

...अराजी नं-648 का एक आवासीय मकान हिस्सा, क्षेत्रफल 228 वर्ग मी., स्थित ग्राम – मोती लाल ...पुर, भगौतीपुर, परगना- मिर्जापुर चौराहाई, तहसील- सोरांव, होलागढ़मोड़, कमालपुर टावर के पास, ... पिन-212503, कमालपुर, कमालपुर टावर के पास, सेमीअर्बन, इलाहाबाद, उत्तर प्रदेश, भारत-212503; ... उत्तर: सह-मालिक का हिस्सा, दक्षिण: 10 फीट चौड़ा चक मार्ग, पूर्व: सह-मालिक का हिस्सा, पश्चिम: सह-...क का हिस्सा

एलएएन सं.:UP/ABD/GRPR/A000000063; श्रीमती रूबी बानो, पत्नी: मोहम्मद इमरान, श्री मो. इमरान, पिता: मोहम्मद गुलाम सरवर,पता: ग्राम - चांदापुर, पोस्ट-मोराहून ऊपरहार, मलक हराहर, कोल्ड स्टोरेज के पास, जिला-इलाहाबाद, उत्तर प्रदेश, 211013	07/04/26 11/08/2026 (सांकेतिक)	दिनांक 07-04-2026 तक रु. 9,56,180/- तथा उस पर आगे का ब्याज।
संपत्ति का विवरण: अराजी नं 54 ख का एक आवासीय हिस्सा, क्षेत्रफल 105 वर्ग मी., स्थित मौजा- मोराहू ऊपरहार, परगना- मिर्जापुर, विजय कोल्ड स्टोरेज के पास, तहसील- सोरांव, रूरल, जिला-प्रयागराज, उत्तर प्रदेश, 211013; सीमाएं:उत्तर: शमीम, शकील, अशरफ का प्लॉट, दक्षिण: 10 फीट रोड, पूर्व: शमीदा बेगम का प्लॉट, पश्चिम: मोहम्मद शाकिर का प्लॉट		

दिनांक:15-08-2026
स्थान:वाराणसी

प्राधिकृत अधिकारी,
हिंदूजा हाउसिंग फाइनेंस लिमिटेड

फॉर्म-ए

सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

आवर्स ओवरसीज प्राइवेट लिमिटेड के लेनदारो के ध्यानार्थ

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	आवर्स ओवरसीज प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	23 अप्रैल, 2015
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज- दिल्ली
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	U52300DL2015PTC279401
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	एमसीए अभिलेखों के अनुसार पंजीकृत कार्यालय का पता: 136, बादली ग्राम, एमसीडी पब्लिक स्कूल के निकट, बादली, दिल्ली-110042
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	12 अगस्त, 2026
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	8 फरवरी, 2027
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	नाम: देव व्रत राणा, रजि. नं. IBBI/IPA-001/IP-P-02567/2021-2022/13936
9.	अंतरिम प्रस्ताव पेशेवर का पता व इ-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: शॉप नं. 5, बी.एस.एम. तिराहा, रूड़की, हरि सिंह मार्केट, हरिद्वार, उत्तराखंड- 247667 ईमेल आईडी: cadevrana@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता, यदि क्रम सं. 9 से अलग है	पता: शॉप नं. 5, बी.एस.एम. तिराहा, रूड़की, हरि सिंह मार्केट, हरिद्वार, उत्तराखंड- 247667 ईमेल आईडी: cirp.hoursoverseas@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	26 अगस्त, 2026
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नही
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नही
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	क. weblink: https://www.ibbi.gov.in/home/downloads भौतिक पता: उपरोक्त बिंदु 10 के अनुसार वही ख. लागू नही

एतद्द्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, प्रधान बेंच, नई दिल्ली ने 12 अगस्त, 2026 को **आवर्स ओवरसीज प्राइवेट लिमिटेड** की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

आवर्स ओवरसीज प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 26 अगस्त, 2026 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारो को केवल इलैक्ट्रानिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारो को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 कें अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय ऋणधारकों को फार्म सीए में श्रेणी (एनए) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुमनि का हकदार होगा।

हस्ता/- देव व्रत राणा
अंतरिम प्रस्ताव पेशेवर
आवर्स ओवरसीज प्राइवेट लिमिटेड के विषय में
पंजी. सं.: IBBI/IPA-001/IP-P-02567/2021-2022/13936
पंजी. पता: शॉप नं. 5, बी.एस.एम. तिराहा, रूड़की, हरि सिंह मार्केट, हरिद्वार, उत्तराखंड- 247667
ईमेल आईडी: cadevrana@gmail.com, cirp.hoursoverseas@gmail.com

दिनांक: 15.08.2026
स्थान: रूड़की

क्र. सं.	आवेदक का नाम एवं पता तथा ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब... सम्पा...
(ए)	(बी)	(सी)	(डी)	
1.	ऋण खाता संख्या **HE01ZIA00000064781** **1. लक्ष्मण गिरी (आवेदक),** पंचायला मोहल्ला, धौलाना, गाजियाबाद, उत्तर प्रदेश–245301 **2. लक्ष्मण गिरी (आवेदक),** 704, वार्ड सं. 4, धौलाना, गाजियाबाद, उत्तर प्रदेश –245301 **3. अंजू (सह–आवेदक), पंचायला मोहल्ला,** धौलाना, गाजियाबाद, उत्तर प्रदेश – 245301 **4. अंजू (सह–आवेदक),** आवासीय भवन, खसरा सं. 1607 का भाग, गाँव धौलाना (मोहल्ला प... धौलाना, जिला हापुड़, उत्तर प्रदेश – 245301 **5. मनीष गोस्वामी (सह–आवेदक),** पंचायला मोहल्ला, धौलाना, गाजियाबाद, उत्तर प्रदेश– 245301	14.05.2026	₹.23,65,359/- 14.05.2026. तक	निर्मित आवासीय मकान, क्षेत्रफल 175.12 वर्ग गज... धौलाना (मोहल्ला पछाय... धौलाना, जिला हापुड़, उ... निम्नानुसार सीमाबद्ध : पू... 5 फीट 6 इंच, पश्चिम– ... इंच, उत्तर – श्री रमेश गि... इंच दक्षिण– श्री गफ्फार... फीट 3 इंच
2.	ऋण खाता संख्या **HE01XBV00000081872** **1. दिनेश गर्ग (आवेदक),** सी– 2/6, मियांवाली नगर, पश्चिम विहार, सुंदर विहार, दिल्ली–110087 **2. दिनेश गर्ग (आवेदक),** एफ– 22, डीएसआईडीसी इंडस्ट्रियल कॉम्प्लेक्स, नांगलोई, दिल्ली –... **3. नीलम गर्ग (सह–आवेदक),** सी– 2/6, मियांवाली नगर, पश्चिम विहार, सुंदर विहार, दिल्ली–110... **4. मुकुल गर्ग (सह–आवेदक),** सी– 2/6, मियांवाली नगर, पश्चिम विहार, सुंदर विहार, दिल्ली–110... **5. जी पी पॉलिमर्स (इसके स्वामी दिनेश गर्ग के माध्यम से) (...** एफ – 22, डीएसआईडीसी इंडस्ट्रियल कॉम्प्लेक्स, नांगलोई, दिल्ली –...	14/05/2026	₹ 2,29,64,413/- 14/05/2026 तक	इंडस्ट्रियल शे... जो रोहतक रो... मिलियन जॉब ... और 148.70 व... पश्चिम– एफ–...
3.	ऋण खाता संख्या **HE01XBQ00000064065** **1. परविंदर सिंह (आवेदक),** मकान नंबर 1746, हुडा, सेक्टर–2, पलवल, फरीदाबाद, हरियाणा–121102 **2. किड्जी प्री स्कूल (प्रोप. परविंदर सिंह के माध्यम से) (सह–आवेदक),**मकान नंबर 1746, हुडा, सेक्टर–2, पल... **3. किड्जी प्री स्कूल (प्रोप. परविंदर सिंह के माध्यम से) (सह–...** यश टावर, बाई पास, किटवारी चौक के पास, पलवल, हरियाणा–121102 **4. योगिन्दर सिंह (सह–आवेदक),** मकान नंबर 1746, हुडा, सेक्टर–2, पलवल, फरीदाबाद, हरियाणा–121102 **5. मीनू जाखड़ (सह–आवेदक),** मकान नंबर 1746, हुडा, सेक्टर–2, पलवल, फरीदाबाद, हरियाणा–121102 **6. मीनू जाखड़ (सह–आवेदक),** मकान नंबर 121, कृष्णा सिटी, राहुल नर्सिंग होम के पीछे पलवल, हरियाणा **7. अमिता सिंह (सह–आवेदक),** मकान नंबर 1746, हुडा, सेक्टर–2, पलवल, फरीदाबाद, हरियाणा–121102 **8. अमिता सिंह (सह–आवेदक),** मकान नंबर 121, कृष्णा सिटी, राहुल नर्सिंग होम के पीछे, पलवल, ह...	10/07/2025	₹ 2,85,46,460.00 10.07.2025 तक	साइट नंबर 17... 25 वर्ग मीटर, जिला पलवल, ...
4.	ऋण खाता संख्या **HE01XBQ00000054359,** **HE01XBQ00000058969** 1. देविंदर सिंह चौहान (आवेदक), मकान नंबर एस – 360, जी.एफ. उप्पल साउथ एंड, सेक्टर – 49, गुड़गांव, हरियाणा–122001 **2. अनुराग ऑटो इंडस्ट्रीज (इसके स्वामी – देविंदर सिंह चौहान के माध्यम से)(सह–आवेदक),** प्लॉट नंबर 2, अनुराग ऑटो इंडस्ट्रीज, गली नंबर 1 फरीदाबाद, हरियाणा– 121005 **3. अनुराग चौहान (सह–आवेदक),** मकान नंबर एस– 360, जी.एफ. उप्पल साउथ एंड, सेक्टर – 49, गु... **4. सुनीता चौहान (सह–आवेदक),** मकान नंबर एस– 360, जी.एफ. उप्पल साउथ एंड, सेक्टर – 49, गु... **5. अनुराग ऑटो इंडस्ट्रीज (इसके प्रोप. – देविंदर सिंह चौहा...** एन.एच0. 08, 7/25//2, सेक्टर 35, ग्राम बेगमपुर, खटोला, गुरु...	17/05/2026	₹ 1,20,10,744.00/- 17/05/2026 तक	प्लॉट नंबर ए... ग्राउंड फ्लोर, सहित, परिमा... इसका कवर्ड ... फीट (लगभग... 'मैजेस्टिक प... कॉलोनी में है, घासोला, गुड़... – 122001 की

तिथि : 12–08–2026 13–08–2026
स्थान : दिल्ली, गुरुग्राम, फरीदाबाद, हापुड़, **चोलामंडलम इन्वेस्टमेंट...**

Jansatta Hindi - DT: 15-08-2026